

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-222/(ND)/2017

IN THE MATTER OF:

Mr. S. Srinivas & Ors.

.....PETITIONER

Vs.

M/s. Unitech Limited

.... RESPONDENT

SECTION :

Under Section 7 of IBC, 2016

Order delivered on 25.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner : -
For the Respondent : -


ORDER

None appears for the petitioner as well as for the respondent. However, it is seen from the last order dated 18.8.2017 passed by this Tribunal that the parties were to report for settlement or to proceed with the matter today.

In view of the absence of both the petitioner as well as the respondent, one final opportunity is given to the parties to make their submissions in relation to the Company Petition, failing which the Petition will be dealt with in accordance with law.

List on 04.9.2017.

25.8.2017
Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)